

inflammable materials in the Cantt area.

(b) and (c). The Sub-Committee did not make any recommendations.

Inquiry Against Some Ice cream Manufacturers by M.R.T.P. Commission

219. SHRI NANDLAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) whether M.R.T.P. Commission is holding an inquiry against some of the ice-cream manufacturers for unjustified price hike, area restriction on sales and malpractices in pricing etc.; and

(b) if so, the details thereof and the progress made in the inquiry?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). A statement containing details of such cases is attached. These cases are listed before the Commission for evidence and argument on 4.3.1991.

The M.R.T.P. Commission, being a Quasi-Judicial body is empowered to take necessary action under the provisions of the M.R.T.P. Act, 1969.

[*Translation*]

Suspension of Morning Shows In the Cinema Halls of Delhi

220. SHRI RAM LAL RAHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to suspend the morning shows being shown at present in the cinema halls of Delhi;

(b) if so, from which date;

(c) if not, the reasons therefor and

whether the Government are aware that the films shown in the morning shows are full of obscenity and have bad effect on the minds of the young generation; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) No Sir.

(b) Does not arise.

(c) and (d). Complaints have been received from time to time about interpolations in duly certified films being shown in the cinema houses in violation of the provisions of the Cinematograph Act, 1952. However, the responsibility for taking action against infringement of the provisions of the Act rests with the State Governments/Union Territory Administrations. Government of India have been drawing the attention of the State Governments and U.T. Administrations to strictly enforce the Provisions of the Act and bring to book the offenders.

Schemes for Eradication of Poverty among Tribals in Orissa

221. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated or propose to formulate schemes to eradicate poverty among tribals in Orissa in the current financial year;

(b) if so, the details thereof;

(c) the time by which the said schemes are likely to be implemented;

(d) the number of persons likely to be